

Visit of Delhi University's Senior Officer to Tihar Central Jail

1907. SHRI KANWAR LAL GUPTA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Mr. Kookla, a senior officer of Delhi University visited Tihar Central jail along with C.B.I. and I.B. Officers to cross examine the detainees;

(b) whether his office was converted into the office of the police and he gave the list of the teachers to the police for arrest;

(c) if so, what action has been taken against him; and

(d) whether Government propose to make inquiry against him and against other University officers who are responsible for it?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) According to the information received from the Delhi Administration and the University of Delhi, Dr. A. S. Kukla, Dean, Students Welfare, did not visit the Central Jail, Tihar.

(b) According to the information furnished by the University of Delhi the office of Dean of Students Welfare was not converted into the office of the police and Dr. Kukla did not give any list of teachers to the police for arrest.

(c) and (d). Do not arise.

Removal of Markets from Delhi city

1908. SHRI KANWAR LAL GUPTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the names of the markets which were removed from Delhi city during the Emergency;

(b) the number of shops and factories removed during that period;

(c) whether Government have received any representation for lack of civic amenities there; and

(d) if so, what action has been taken thereon?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The Esplanade Road Cycle Market, Motia Khan, Iron Dealers, Old Motor Parts and Lakkar Mandi Market, and Old Subzi Mandi Markets. Besides these some Jhuggi Jhonpri Markets and Commercial Structures from non-conforming areas as also those in the Jama Masjid area were removed.

(b) About 4500 shops and about 80 factories.

(c) No, Sir.

(d) Does not arise.

Seed Distribution through Panchayats

1909. SHRI R. KOLANTHAIVELU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the part played by local Panchayats in the distribution of seeds to agriculturists;

(b) whether Government are aware of the difficulties and the time spent by agriculturists in procuring seeds;

(c) if so, whether Government propose to accentuate on a larger scale the role of local Panchayats in the seeds distribution system; and

(d) the salient features of the proposal, if any?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The distribution of seeds to the farmers is undertaken by the State Government through a number of State agencies. At the national level, the National

Seeds Corporation, State Farm Corporation of India and Tarai Development Corporation Limited distribute certified seeds and truthfully labelled seeds through their marketing outlets established for the purpose. These outlets do not include Panchayats at the village level.

(b) Some difficulties have been reported in the procurement of seeds by the agriculturists. In order to make available to the farmers, certified seeds at bullock-cart distance, a National Seeds Programme has been drawn up under which N. S. C. is to establish 20,000 seed outlets in the country which would be selling seeds to the farmers. Under this programme, the State Governments are to establish their State Seeds Corporations who would be engaged in the production of certified seeds and its distribution within the State through its own sale outlets.

(c) and (d): In view of what has been stated in parts (a) and (b), it is for the State Government to involve local Panchayats in the distribution of seeds produced by the State Seeds Corporations, if they so desire.

Accommodation to the Accredited Correspondents

1910. DR. BAPU KALDATE: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have decided not to provide accommodation to the Accredited Correspondents at the Head Quarters of Central Government;

(b) if so, whether the accommodation already allotted to some selected correspondents is being withdrawn; and

(c) if not, what steps are being taken to end this discrimination?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-

HABILITATION (SHRI SIKANDAR BAKHT): (a) No Sir, Government has decided to allot a limited number of residential units to accredited Press representatives who fulfil certain conditions.

(b) and (c). Do not arise.

Bangladesh Refugees settled in India

1911. DR. BAPU KALDATE: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether a number of Bangladesh refugees have not been rehabilitated;

(b) the total number that has settled in India after the repatriation to Bangladesh of those refugees who had migrated during the Indo-Pakistan War; and

(c) the total burden on the Indian Exchequer in maintaining these refugees?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) All the refugees who came from Bangladesh since the declaration of Independence on 25-3-71, returned to that country when it was liberated. None of them has been rehabilitated in India.

(b) Does not arise.

(c) As per audited accounts for the years 1971-72 and 1972-73, total expenditure of Rs. 2,89,49,44,937 was incurred by the Government of India in connection with the relief of Bangladesh evacuees.

Performance of State-owned Agricultural Farm

1912. SHRI S. R. DAMANI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the performance and working results of the State-owned agricultural farms during the last three years;